

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 9th May, 1985."

PAYMENT OF BONUS (AMENDMENT) BILL

As passed by Rajya Sabha.

[*English*]

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Payment of Bonus (Amendment) Bill, 1985, as passed by Rajya Sabha.

18.52 hrs.

FINANCE BILL, 1985—*Contd.*

[*English*]

MR. CHAIRMAN : Now, we take up further clause-by-clause consideration of the Finance Bill.

MR. CHAIRMAN : Clause 19, Prof. M.R. Halder—not present.

(*Interruptions*)

CLAUSES 19 to 27

MR. CHAIRMAN : The Bill has to be passed today. There is an amendment to Clause 19 by Mr. M.R. Halder. He is not present. I put Clauses 19 to 27 to the vote of the House.

The question is :

"That Clauses 19 to 27 stand part of the Bill."

*The motion was adopted.*

*Clauses 19 to 27 were added to the Bill.*

CLAUSE 28—(*Amendment of Section 136*)

SHRI VISHWANATH PRATAP SINGH : I beg to move :

"Page 11, line 22, for "and Chapter XXVI", substitute, "but not for the purposes of Chapter XXVI."(16)

MR. CHAIRMAN : The question is :

Page 11, line 22,

for "and Chapter XXVI", substitute

"but not for the purposes of Chapter XXVI."(16)

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That Clause 28, as amended, stand part of the Bill."

*The motion was adopted.*

*Clauses 28, as amended, was added to the Bill.*

CLAUSE 29—(*Amendment of Section 139*)

SHRI VISHWANATH PRATAP SINGH : I beg to move :

"Page 11, line 31, for "the auditor's report and", substitute—"auditor's report and,"(17)

MR. CHAIRMAN : The question is :  
Page 11, lines 31,